

in Gazette of India dated the 28th October, 1986 together with an explanatory memorandum extending the validity of Notification No. 257/86-Customs dated the 17th April, 1986 upto 28th February, 1987.

[Placed in Library. See No. LT-3162/86]

(2) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :—

(i) G.S.R. 1095(E) published in Gazette of India dated the 18th September, 1986 together with an explanatory memorandum regarding exemption to beaters conforming to Indian Standard Specification IS : 273-1983 and falling under heading No. 82.08 of the Schedule to the Central Excise Tariff Act, 1985 from the whole of the duty of excise leviable thereon.

(ii) G.S.R. 1163(E) published in Gazette of India dated the 23rd October, 1986 together with an explanatory memorandum making certain amendment to Notification No. 179/8-CE dated the 1st August, 1985.

[Placed in Library. See No. LT-3163/86]

Annual Report of and Review on the working of the Jammu and Kashmir State Agro-Industries Development Corporation Limited, Srinagar for the year 1977-78

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA): I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under section 619 A of the Companies Act, 1956 :—

(i) Review by the Government on the working of the Jammu and Kashmir State Agro Industries Development Corporation Limited, Srinagar, for the Year 1977-78.

(ii) Annual Report of the Jammu and Kashmir State Agro Industries Development Corporation Limited Srinagar, for the year 1977-78 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3164/86].

MESSAGE FROM RAJYA SABHA

[English]

SECRETARY-GENERAL :— Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :—

“In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Child Labour (Prohibition and Regulation) Bill, 1986, which has been passed by the Rajya Sabha at its sitting held on the 5th November, 1986.”